

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.315/93

Dt. of order: 10.5.1994

Teja & Ors. : Applicants

Vs.

Union of India & Ors. : Respondents

Mr.S.C.Sethi : Counsel for applicants

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)


Hon'ble Mr.O.P.Sharma, Member(Adm.)

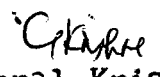
PER HON'BLE MR.GOPAL KRISHNA; MEMBER(JUDL.).

Applicants Teja and 21 others have claimed in this application under Sec.19 of the Administrative Tribunals Act, 1985, that the order Annx.A-1 dated 22.3.93 is illegal, arbitrary and mala fide. The applicants have also prayed for a direction to the respondents not to transfer them from Gangapur City pursuant to the order at Annx.A-1.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the applicant has stated that the applicants have been retained at ~~the~~ Gangapur City and the impugned order dated 22.3.93 has been withdrawn. The learned counsel for the respondents has produced a copy of the order dated 23/25.8.93, which has been taken on record. The grievance of the applicants now does not subsist. The application is dismissed with no order as to costs.


(O.P.Sharma)
Member(A).


(Gopal Krishna)
Member(J).